

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**  
**CENTRAL ZONE BENCH, BHOPAL**

**ORIGINAL APPLICATION NO. 102/2025**

**IN THE MATTER OF:**

**LAKHAN SINGH**

**.....APPLICANT**

VERSUS

**STATE OF M.P. & ORS.**

**.....RESPONDENT**

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Date: 11.10.2025

Place: Bhopal

**Submitted by MPPCB:**

**through Counsel**



**Adv. Parul Bhadoria**

**Ph. No.: (+91)-8085977111;**

**Email: parul.bhadoria04@gmail.com**

## FACTUAL AND ACTION TAKEN REPORT

**Sub: Report of the Joint Committee in compliance of the order of Hon'ble NGT dated 11/08/2025 in Original Application no. 102/2025 of Lakhan Singh V/s State of Madhya Pradesh &Ors.**

1. That, Hon'ble NGT issued following instructions on dated 11.08.2025 in the matter of OA 102/2025 (CZ) Lakhan Singh V/s State of Madhya Pradesh & Ors.: -

*“1. The grievance of the applicant is illegal and environmentally hazardous mining and stone crushing operations conducted by the Respondent No. 2 without obtaining the Environmental Clearance from SEIAA under the EIA notification 2006 as mandated by the Hon'ble National Green Tribunal in the matter of OA 142/2022 Jayant Kumar Vs MoEF&CC & Ors (Jayant Kumar-II). The said mining and crushing activities are being carried out in blatant violation of the conditions prescribed in the Consent to Operate granted to the respondent no.2 and are situated in dangerously close proximity to a natural Nallah (recorded in Revenue) which is tributary to the Parvati River, thereby damaging the natural source of irrigation for the adjacent farmers and polluting the eco system of Parvati river. The blasting and excavating of minerals has also resulted in the debris being accumulated on the standing crops damaging the entire farm produce of the adjoining farmers. The respondent no. 2 has also encroached upon other areas not mentioned in the mining plan and their large scale mining and crushing activities are posing economic and health hazards to the residents of Village KhediKushalpura, Tehsil Biaora, Tehsil Rajgarh.*

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5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:

(i) One Representative from the District Collector, District Rajgarh  
(M.P.)

(ii) *One Representative from the Member Secretary, State Pollution Control Board, (M.P.)*

2. In reference to the order dated 11/08/2025 of the Hon'ble National Green Tribunal (NGT) in OA No. 102/2025 (CZ) Lakhan Singh vs. State of Madhya Pradesh & Ors, the members of the Joint Committee reviewed the order and accordingly conducted the site inspection considering following points mentioned in the order:

- a) Close proximity to natural nallah.
- b) Environmental Clearance (EC) from SEIAA.
- c) Excavation beyond permissible depth.
- d) Crop damage, dust pollution, blasting hazards affecting farmers and residents.

3. Following members of the Joint Committee of concerned departments have conducted the site inspection on dated 25/09/2025, the details are as under:

<b>S. No</b>	<b>Name of Representative Department</b>	<b>Name of member of Joint Committee</b>
1.	One Representative from the District Collector, District Rajgarh (M.P.)	Mr.Govind Dubey, SDM, Biaora, Rajgarh (MP)
2.	One Representative from the Member Secretary, State Pollution Control Board, (M.P.)	1. Mr. JK Rajoriya, Scientist, RO, MPPCB, Bhopal. 2. Ms. Natasha Lodhi, Chemist, RO, MPPCB, Bhopal. 3. Ms. Prakamya Tiwari, AE, RO, MPPCB, Bhopal.

#### 4. FIELD OBSERVATIONS:

Joint committee conducted a visit of the stone crusher “M/s Pari Stone Crushers” situated in Village Khedi Kushalpura, Tehsil Bioara, District Rajgarh (M.P.) on dated 25/09/2025. During site visit, Mr. D S Yadav, RI, Bioara, Mr. Ramsingh, Patwari, Halka-94, Biaora were also present during inspection. The representatives of the stone crusher Mr. Krishna Pal and Mr. Ram Karam were also present during the inspection. The Photographs taken during inspection are enclosed as **Annexure-1**. Also, the geographical location of the stone crusher as well as natural nalla are measured using mobile based application and duly marked on Google Earth Map. The marked google earth image is enclosed as **Annexure-2**. The observations recorded during inspection are as under:

- 4.1 The stone crusher “M/s Pari Stone Crusher” is located at Survey no. 44 and 47, Village Khedi Kushalpura, Tehsil Biaora, District Rajgarh. The geographical location of the site is latitude 23°50'18.57"N and longitude 77° 1'17.26"E.
- 4.2 The stone crusher is small scale crusher.
- 4.3 The crusher was not in operation during the inspection. It was later operated for the purpose of ambient air quality monitoring. The 24-hour ambient air quality monitoring was carried out by MPPCB in both windward and leeward directions at the stone crusher unit from 25/09/2025 to 26/09/2025.
- 4.4 As per the mining plan, the mining lease area of the crusher unit is approximately 1.0 hectare.
- 4.5 The stone boulder mining lease area was found to be filled with rainwater and not properly marked with permanent boundary pillars (pucca munare).

- 4.6 A natural nalla (drainage) passes along the south-east side of the crusher. The distance between the crusher's centre and the government nalla is approximately 50 metres.
- 4.7 A wind-breaking wall made of GI sheets, approximately 4 meters in height, is installed on three sides of the crusher.
- 4.8 There are water sprinklers installed at the site for dust control.
- 4.9 The water required for operations is sourced from tube wells located within the premises of the stone crusher.
- 4.10 There is plantation present within the premises of the stone crusher.
- 4.11 The crusher is surrounded by agricultural fields. The committee visited agricultural fields nearby stone crusher and currently the crops are in good and healthy condition.
- 4.12 The habitation located is 1.0 km away from of the stone crusher unit.
- 4.13 PP (M/s Pari Stone Crusher) obtained EC from DEIAA vide letter no. 1240 dated 03/10/2018.
- 4.14 The activities of issuing EC by DEIAA/DEAC were suspended as per order dated 13/09/2018 of Hon'ble NGT in OA 186/2016(PB) "Satendra Pandey Vs. Ministry of Environment, Forest & Climate Change & Anr."
- 4.15 As per the order dated 06.11.2023 of Hon'ble NGT in OA 36/2023 (CZ), EC must be issued by the SEIAA and only such mining leases may be continued which have been on re-appraisal granted Environmental Clearance by SEIAA. The copy of the NGT order is enclosed as **Annexure-3**.
- 4.16 The Hon'ble Supreme Court of India in Civil Appeal 3799-3800/2019 "Union of India Vs Rajeev Suri" vide order dated 12/11/2024 had allowed the operation of mines by granting interim relief of the project proponents having EC from DEIAA. The interim relief has been extended by

subsequent orders (27.03.2025, 26.05.2025 and 31.07.2025) passed by the Hon`ble Supreme Court of India until further orders.

4.17 PP has applied for EC in SIEAA and provided the SEIAA application submitted on the SEIAA online portal, dated 10/09/2025 to the joint committee during inspection. The copy of the application is enclosed as **Annexure-4**.

4.18 The mining lease of the project proponent is valid from 05/06/2018 to 04/06/2028.

## **5. INFORMATION BY SDM, TEHSIL- BIAORA, DISTRICT – RAJGARH: -**

SDM, Biaora has provided the information and the copy of the letter is enclosed as **Annexure-5**. The main points of the letter are as under: -

- 5.1 The crusher machine is installed on land bearing Survey No. 44, having an area of 0.883 hectare.
- 5.2 There is a government drain located on Survey No. 43 to the south of the crusher machine. The agricultural land bearing Survey No. 46, measuring 2.251 hectares, recorded in the name of Shri Krishnapal S/o Mangilal Sondhia is on the west side of the crusher machine. which has been occupied by Shri Dashrath Singh S/o Naru, who has cultivated crops on it.
- 5.3 The crusher machine is situated at a distance of 50 meters from the government drain towards the south and 28 meters from the nearest agricultural field.
- 5.4 The lands bearing Survey Nos. 44 and 47, where the crusher is installed, do not have diversion of the said land.

- 5.5 As per statements from nearby farmers, Shri Narayan Singh Sondhiya and Shri Heeralal Mehar, the crops in the adjoining fields are not affected by dust generated from the stone crusher.
- 5.6 As per the Mining Department, the stone boulder mining lease area was found filled with rainwater at the time of inspection, due to which depth measurement could not be carried out.

## **6. AIR QUALITY ANALYSIS REPORT: -**

- 6.1 The 24-hour ambient air quality monitoring was carried out by MPPCB, Bhopal in both windward and leeward directions from 25/09/2025 to 26/09/2025 at the stone crusher unit "M/s Pari Stone Crushers," located at Village Khedi Kushalpura, Tehsil Biaora, District Rajgarh. The wind direction was from North-east to South-west. As per the result of the air quality, the parameters were within the prescribed limits. The air quality analysis report is enclosed as **Annexure-6.**

In light of above observation, the committee found the stone boulder mine is currently filled with rain water and the depth of mine may not be assessed in prevailing conditions.



**Govind Dubey**

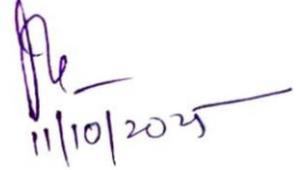
SDM

Biaora,

Rajgarh

अनुविभागीय अधिकारी

अनुविभाग - ब्यावरा



**JK Rajoriya**

Scientist

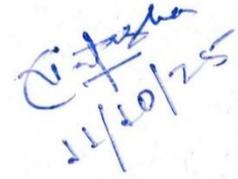
RO, MPPCB, Bhopal



**Prakamya Tiwari**

AE

RO, MPPCB, Bhopal



**Natasha Lodhi**

Chemist

RO, MPPCB, Bhopal

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Inspection Photographs dated 25/09/2025 in OA 102/2025 (CZ)







**Google Earth Image of the stone crusher in OA 102/2025**

Item No. 03 & 04

**BEFORE THE NATIONAL GREEN TRIBUNAL  
CENTRAL ZONE BENCH, BHOPAL  
(Through Video Conferencing)**

**Original Application No. 36/2023(CZ)**

**(I.A. No. 86/2023)**

**(I.A. No. 113/2023), (I.A. No. 116/2023)**

**(I.A. No. 117/2023), (I.A. No. 119/2023)**

**(I.A. No. 121/2023), (I.A. No. 122/2023)**

**(I.A. No. 123/2023), (I.A. No. 125/2023)**

**(I.A. No. 126/2023), (I.A.No.127/2023)**

**(I.A.No.128/2023), (I.A.No.129/2023)**

**(I.A.No.130/2023), (I.A.No.131/2023)**

Brijendra Kumar Mala & Anr.

Applicant

Vs.

State of Madhya Pradesh & Ors.

Respondents

**WITH**

**Original Application No.155/2023(CZ)**

Bhilwara Mines Wa Pariyawaran Sudhar Samiti

Applicant

Vs.

Union of India & Ors.

Respondents

Date of Hearing: **06.11.2023**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER  
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

For Applicant(s):

Mr. Atul Kumar Jain, Adv.  
Ms. Diksha Chaturvedi, Adv.

For Respondent(s):

Mr. Mehul Bhardwaj, Adv.  
Mr. Gaurvanvit Jain, Adv.  
Mr. Om Shankar Sharivastava, Adv.  
Mr. Rohit Sharma, Adv.  
Mr. Siddharth Seth, Adv.  
Mr. Yadvendra Yadav, Adv.  
Ms. Parul Bhadoria, Adv.  
Mr. Naman Nagrath, Sr. Adv.  
Mr. Himanshu Shukla, Adv.  
Mr. Ravi Kant Patidar, Adv.  
Mr. Kuldeep Raghuvanshi, Adv.  
Mr. Robin, Adv.  
Mr. Ayush Jain, Adv.  
Mr. Deepesh Shukla, Adv.  
Mr. Shubham Kumar Mishra, Adv.  
Mr. Enosh George, Adv.  
Mr. Nishant Kesharwani, Adv.  
(for Mr. Shoeb Hasan Khan, Adv.)

**ORDER**

1. The main questions involved in these applications and I.As are:-

- i. Application and enforcement of notification dated 14.09.2006 issued by the Ministry of Environment, Forest, & Climate Change making it mandatory under Section 3, Sub-Section 2 of Environmental (Protection), Act 1986 for requirement of prior environmental clearance from the concerned regulatory authority as envisaged in Section 2, i.e. by Central Government in the Ministry of Environment, Forest, & Climate Change for matters falling under Category-A in the Schedule and at the State Level, the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category-B in the said Schedule before any construction work or preparation of land by the Project Management as specified in the Schedule.
  - ii. Section 3 and Section 4 provides the appraisal and recommendation by the Expert Appraisal Committee (EAC) and State Level Expert Appraisal Committee (SEAC) and SEIAA.
2. Enforcement of order of Hon'ble Supreme Court of India passed in *Deepak Kumar v. State of Haryana (2012)(4) SCC 629*, mandating and directing that all mining activities shall be appraised by the aforementioned Committee for the Environmental Impact Assessment Clearance.
  3. Compliance of the order of this Tribunal passed in O.A. No. 186/2016 in *Satyendra Pandey v. Ministry of Environment, Forest and Climate Change and Ors.* requiring proper environmental clearance before grant of lease of minor minerals including sand mining by the SEIAA and holding that the notification dated 15.01.2016 issued by the MoEF&CC was not consistent with the mandate of Hon'ble Supreme Court of India passed in *Deepak Kumar* case (Supra).

4. Compliance of the order of Principal Bench of this Tribunal in Execution Application No. 55/2018 as observing that the action on the basis of direction (dated 15.01.2016) is clearly illegal and in violation of judgment of this Tribunal.
5. Compliance of the Notification dated 12.12.2018 issued by the MoEF&CC suspending the activities on the basis of DEIAA and to comply the order passed in O.A. No. 186/2016.
6. Compliance of the Office Memorandum dated 27.12.2018 issued by the State Environment Impact Assessment Authority, Bhopal, Madhya Pradesh.
7. Compliance of the Judgment of Hon'ble Supreme Court of India passed in Civil Appeal No. 8551/2022.
8. Compliance of the Notification dated 13.04.2022 issued by the SEIAA, MP, in compliance of the notification dated 25.07.2018 issued by the MoEF&CC.
9. Compliance of order dated 01.07.2022, passed by the Principal Bench of this Tribunal in *Dilip Singh Vs. State of Uttar Pradesh & Ors.*, in O.A. No. 319/2022 (“we direct that the environmental clearance granted in District Dattiya and Narsinghpur by the DEIAA could not be enforced being in contravention with the judgment of the Hon'ble Supreme Court of India in *Deepak Kumar Vs. State of Haryana & Ors. (2012) 4 SCC,6-9* and should have been revoked immediately and not to be acted upon.”)
10. Compliance of the Order dated 23.12.2022 passed in O.A. No. 90/2022 (CZ) *Sarvesh Sharma Vs. State of Madhya Pradesh & Ors.*
11. Compliance of the order of SEIAA, M.P. dated 21.06.2023 issued in light of the order dated 07.12.2022 passed in O.A. No. 142/2022 and the MoEF&CC Notification dated 28.04.2023 requiring the refilling of the forms in prescribed proforma to be appraised by the SEIAA.
12. Application moved in O.A. No. 155/2023 for compliance of the order dated 12.12.2018 issued by MoEF&CC, notification dated 28.04.2023 issued by MoEF&CC and the order dated 10.05.2023 issued by the State of

Rajasthan, Director of Mines, Geology directing all such mining leases to be appraised by the State Environment Impact Assessment Authority (SEIAA) within a time frame in compliance of the order of Deepak Kumar case, noted above.

13. Compliance of the MoEF&CC notification dated 28.04.2023 (main issue direction and interpretation).

14. We quote Para 3 of the notification dated 28.04.2023 issued by the MoEF&CC –

*“Subsequently, Hon'ble NGT vide its order dated 07.12.2022 in O.A.142 of 2022 in the matter of Jayant Kumar vs. Ministry of Environment, Forests and Climate Change inter-alia observed that "mining lenses in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing even after passing of order dated 13.09.2018 by this Tribunal in Sutendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC without any re-appraisal by SEIAA and appropriate remedial action on the basis of such re-appraisal. All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA and only such mining lenses may be continued which have been on re-appraisal granted environmental clearance by SEIAA. MoEF&CC is, therefore, directed to take appropriate steps for compliance in this regard by issuance of requisite directions in exercise of the statutory powers under the Environment (Protection) Act, 1986.”*

15. Respondents as well as the applicant pressed these lines to clarify though this Tribunal is not meant to clarify but since the application has been placed, thus, we are quoting the lines as below:-

- i. *mining leases in which environmental clearance was granted by DEIAA in view of amendment notification dated 15.01.2016 are still continuing..... means “that it should not be continued.”*

- ii. *even after passing of order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) and issuance of OM dated 12.12.2018 by MoEF&CC – means “it should not be continued after these orders and notification.”*
- iii. *without any re-appraisal by SEIAA – means “the mandatory provisions up EIA 14.09.2006 must be complied with and prior environmental clearance must be obtained and required by the SEIAA.”*
- iv. *An appropriate remedial action on the basis of such re-appraisal means “after the re-appraisal remedial action is required.”*
- v. *All such mining leases in which environmental clearance was granted by DEIAA need to be brought in consonance with the directions given by Hon'ble Supreme Court of India in Deepak Kumar (supra) and order dated 13.09.2018 by this Tribunal in Satendra Pandey (supra) by re-appraisal by SEIAA means “This must be in consonance with the Deepak Kumar Case and re-appraisal by SEIAA.”*
- vi. *And only such mining leases may be continued which have been on re-appraisal granted environmental clearance by SEIAA means “the matters in which the environmental clearance was not granted by SEIAA may not be continued and it also means only such mining activities leases may be continued which have been re-appraised granted environmental clearance by SEIAA.”*
- vii. *Para 4 of the notification says, “in view of the above, it is hereby directed that all concerned SEIAA shall re-appraised the issued by the DEIAA between 15.01.2016 and 13.09.2018 including both dates and all fresh ECs in this regard shall be granted only by SEIAAs based on such appraisal.” That means all such ECs should be appraised by SEIAA and fresh EC shall be issued.*

16. In view of the above lines used, it is mandatory provision that in all such cases fresh EC must be issued by the SEIAA and only such mining leases may be continued which have been on re-appraisal granted Environmental Clearance by SEIAA. In the matter where the EC has not been granted by the SEIAA must not be permitted to continue.
17. In view of the above facts, the notification issued by the MoEF&CC and subsequent orders issued by the State of Madhya Pradesh and State of Rajasthan are in consonance with EIA notification dated 14.09.2006 and in consonance with Deepak Kumar's case quoted above.
18. There is no ambiguity and no illegality in the order and are speaking orders. In light of the above facts, we direct the Chief Secretary & Member Secretary of State of Madhya Pradesh, Rajasthan and Chhattisgarh to strictly comply with the orders issued by the MoEF&CC and order passed by the Hon'ble Supreme Court of India in Deepak Kumar case and the orders of this Tribunal passed in Satyendra Pandey (Supra) in letter and spirit and only such mining leases may be continued which have been appraised and granted fresh Environmental Clearance by the SEIAA only.
19. Compliance report by all three States (Madhya Pradesh, Rajasthan and Chhattisgarh) /State Pollution Control Board be filed within 30 days.
20. Things and legal matters are to be interpreted in a following manner :-
  - i. Actions which are not permitted directly cannot be permitted indirectly.
  - ii. Actions and the things which are prohibited (prior environmental clearance by the SEIAA necessary) cannot be permitted.
  - iii. Actions and things are prohibited, if not permitted by law.
  - iv. Illegality cannot be legalised and irregularity cannot be regularised by the order.

v. Things unless permitted by rule of law are in the category of prohibited.

21. During the course of hearing learned counsel for the applicant has submitted the detail objections copy of the same be provided to the opposite party. Another application has been moved with the particular of the parties amended memo which is kept on record.

22. Learned counsel for the SEIAA Ms. Parul Bhadoria has submitted that for the consideration of the matter by the SEIAA, the form in prescribed proforma is required to be filed by the applicant and it is being not filled up thus SEIAA is facing the problem. The office memorandum dated 28.04.2023 provides the procedure for apprising the proposals based on the checklist to have a uniform approach across the country which is quoted below :-

- i. Completely filled up Form-2 as per Ministry's OM dated 15.12.2021.*
- ii. Pre-Feasibility Report (PFR) as per MoEF Guidelines dated 30.12.2010.*
- iii. Valid Mine Lease Document.*
- iv. Approved Mining Plan from the concerned Authorities.*
- v. District Survey Report approved by SELAA as per Ministry's Notification S.O 3611(E) dated 25.07.2018.*
- vi. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020" in case of sand mining proposals.*
- vii. Details of forest land involved in the mine lease area and availability of Stage-I/II Forest Clearance (FC) for diversion of forest land for non-forestry purpose.*
- viii. Details of Eco Sensitive Zones (ESZ) and Eco Sensitive Areas (ESAs), National Parks, Wildlife Sanctuary, Coastal Zone, Water bodies and other ecological sensitive areas within/in the vicinity of the mine lease area and if so details of NOC/Clearances obtained.*

- ix. *If any Schedule-I species is present in the study area, proof of submission of Wildlife Conservation Plan to the Forest Department.*
- x. *Cluster Certificate from State Mines and Geology Department.*
- xi. *Compliance of Hon'ble Supreme Court judgment dated 02.08.2017 passed in Common Cause vs Union of India Writ Petition (C) 114 of 2014.*
- xii. *Proposal of re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc. in compliance to the direction dated 8<sup>th</sup> January, 2030 of Hon'ble Supreme Court in Writ Petition Cell No. 114/2014. Common Cause vs Union of India & Or*

*The provisions of this OM shall be operational subject to the outcome of Civil Appeal No. 379-3800 of 2019 titled Union of India vs Rajiv Suri filed by Ministry before the Hon'ble Supreme Court of India against the order dated 13 September, 2018 passed in O.A. Nis. 200 of 2016 (Rajiv Suri Vs UOI & order dated 21 December, 2018 passed in RA No 47 of 2018 (UOI Vs Rajiv Suri).*

- 23. The question is replied by the MoEF&CC in the office memorandum quoted above and SEIAA is directed to comply in accordance with the directions issued by the MoEF&CC.
- 24. Learned counsel for the respondent Mr. Om Shankar Shrivastava has raised the issue of socio-economic aspect, employment, management and the number of affected families involved in the mining process. Vide interpreting the rule of law the court/tribunal are to enforce the law and it is for the policy maker and the of Govt. to consider/reconsider the above facts.
- 25. Learned counsel for the respondent Mr. Siddharth Seth has submitted that the SEIAA should be directed to expedite the matter. It is further argued that the another notification dated 03.11.2023 has been issued by the

MoEF&CC for compliance to the SEIAA. SEIAA is directed to act in accordance with the rule, EIA Notification dated 14.09.2006 the directions issued by Hon'ble Supreme Court of India in Deepak Kumar case (Supra) and to take the independent decision in the individual matter according to the rules.

26. Learned counsel for the State has submitted a list of the minings which is unsigned and be kept on record.
27. In the matter of O.A. No. 155/2023, learned counsel for the applicant Ms. Diksha Chaturvedi has filed some additional documents and requested that the notice should be issued to the respondent so that the matter should be clarified. Notices be issued to the respondent. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email. Respondents are directed to submit their reply before the next date of listing.

List it on **18<sup>th</sup> January, 2024.**

**Sheo Kumar Singh, JM**

**Dr. A. Senthil Vel, EM**

06<sup>th</sup> November, 2023  
O.A. No. 36/2023 (CZ)  
O.A. No. 155/2023 (CZ)  
PN

<b>Project Name:</b>	KHEDI KUSHALPURA CRUSHER STONE QUARRY	<b>Single Window Number:</b>	SW/259589/2025
<b>State:</b>	MADHYA PRADESH	<b>Proposal Number:</b>	SIA/MP/MIN/551064/2025
<b>Submission Date:</b>	10/09/2025	<b>Current Status:</b>	<span style="background-color: yellow;">Under Verification</span>

CAF Form 2

Application for EC for Mining of Minor Minerals of Mine Lease (0-5 HA) - Form-2

**Basic Information**

**14. Category of the Project/Activity**

14.1. Item No. as per schedule to EIA Notification, 2006	(a) Mining of minerals	Non-Coal Mining (Minor Minerals-other than river bed mining)
14.2. Capacity	1.0	Ha
15. Whether the Application for EC is being submitted for mining of Minor Mineral as New application or For re-appraisal under Ministry OM dated 28.04.2023 & 15.03.2024?	New	
16. Whether project is located in proximity of Protected Areas/Critical or Severely Polluted Area/Ecosensitive Area?	No	
17. Category of the Project as per EIA Notification, 2006	B2	
17.1. Whether proposal is required to be appraised at Central level?	No	
18. Whether any Forest Land involved in the project or part thereof	No	
19. Whether NBWL recommendation is required?	No	

**Project Details**

**20. Details of CTE**

20.1. Whether consent under Air & Water Act has been obtained from SPCB / UTPCC?	No	
20.1.1. Reason thereof	AFTER EC	
21. Whether the project/activity located in CRZ or ICRZ area?	No	

**Product Details**

**22. Details of Products & By-products**

Name of Product	Product / By Product	Quantity / Capacity	Unit	Mode of Transport / Transmission	Remarks
STONE GITTI	Product	3000	CUBIC METER PER YEAR	Road	

23. Whether any other Environmental Sensitive area exists within 10 Km from the project/activity boundary? No

Note : Others, interalia, includes areas protected under international conventions/ Area important or sensitive ecological reasons/ Sensitive species of flora or fauna/ Inland or coastal/Tourist places/ Defence installations / Densely populated areas/ Areas containing important, high quality, or scarce resources/ Areas susceptible to natural Hazards

24. Benefits of the project

24.1. Social benefits of project or activity	EMPLOYMENT GENERATION
24.2. Financial benefits of project or activity	EMPLOYMENT GENERATION

**Construction Details**

**25. Use of resources for construction or operation of the project**

25.1. Whether requirement of water involved in the project?	No
25.2. Whether requirement of Minerals and/or fuels involved in the project?	No
25.3. Construction material	No
25.4. Electric Power:	No
25.5. Whether any use of substances or materials, which are hazardous (as per MSHC rules) to human health or the environment (flora, fauna, and water supplies) required?	No

**Physical Changes**

**26. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality:**

26.1. Whether any permanent or temporary change in land use, land cover or topography due to project activity?	No
26.2. Whether any clearance of existing vegetation due to project activity?	No
26.3. Whether any loss of native species or genetic diversity?	No
26.4. Whether any closure or diversion of existing transport routes or infrastructure due to project leading to changes in traffic movements?	No
26.5. Whether any closure or diversion of water bodies present in project area or realignment of water courses passing through project area?	No
26.6. Whether any Facilities for storage of goods or raw materials?	No
26.7. Whether any other information would like to submit?	No

**Pollution Details**

**27. Release of pollutants to Air and Mitigation measures**

27.1. Whether any probable air pollutants generated?	No
27.2. Other information, if any	N/A

**28. Generation of Noise & Vibration and mitigation measures**

28.1. Whether any probable generation of Noise and vibration from the proposed project?	N/A
28.2. Whether any probable generation of Light and Heat?	No

**29. Discharge of pollutants to water and mitigation measures**

29.1. Whether any probable water pollutants generated?	No
30. Details of reuse / recycle of wastewater	
<b>Details</b>	<b>Qty / Capacity</b>
30.1. Quantity of waste water generation per day (KLD)	0
30.2. Quantity of treated water proposed to use per day (KLD)	0
30.3. Quantity of treated water proposed to discharge outside the premises (KLD)	0
30.4. Purpose for which treated water is proposed to use	0
31. Whether it is proposed to opt/avail common off-site Sewage Treatment Plant (CSTP)/Effluent Treatment Plant (ETP) facility?	No
32. Whether it is proposed to setup on-site Sewage Treatment Plant (STP)/Effluent Treatment Plant (ETP) facility?	No
33. Whether any other mitigation measures proposed?	No

**Water Requirements**

**30. Ground water intersection and water conservation measures:**

30.1. Whether ground water table intersection involved in the project activities?	No
30.2. Area category from Groundwater availability perspective?	Safe
30.3. Whether Rainwater harvesting proposed	No
30.4. Whether any other water conservation measures proposed?	No

**31. Greenbelt**

31.1. Area proposed for green belt (in Ha)	0.25
31.2. Width of green belt (in m) along the boundary of the project or activity	7.5
31.3. Percentage of the total area covered under green belt	25
31.4. Details of the species proposed for plantation	NEEM,SISOO,PIPAL
31.5. No. of tree saplings to be planted	1100
31.6. Funds allocated for plantation in Lakhs.	4.5

**Waste Generation**

**32. Production of wastes during construction or operation or decommissioning**

32.1. Whether any generation of Solid waste (domestic wastes)?	No
32.2. Whether any generation of plastic waste?	No
32.3. Whether any generation of e-waste?	No
32.4. Whether any generation of batteries waste?	No
32.5. Whether any generation of Bio-medical waste?	No
32.6. Whether any generation of hazardous wastes (as per Hazardous Waste Management Rules)?	No
32.7. Whether any generation of construction or demolition wastes?	No
32.8. Whether any generation of other wastes?	No
32.9. Whether any generation of surplus products?	No
32.10. Whether measures for waste minimization proposed?	No

**33. Mining Proposals**

**33.1. Details of Letter of Intent (LoI) / Vesting order / Mining Lease**

33.1.1. Date of issue of LoI/Vesting order/Mining Lease	25/05/2018
33.1.2. Validity of the LoI/Vesting order	04/06/2028
33.1.3. Lease Period	10/00
33.1.4. Date of expiry of lease	04/06/2028
33.1.5. Lease area (in Ha) as per LoI/Vesting order/Mining Lease	1.0
33.1.6. Production capacity (in MTPA) as per LoI / Vesting Order / Mining lease, if any prescribed	0.003
33.1.7. Details of Lease renewal(s), if any	-
33.1.8. Other Information, if any	

33.2. Status of approval of Mining plan	Approved
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<b>33.3. Minerals to be mined</b>			
Name of Mineral	Classification	Production Capacity	Remarks
STONE GITTI	Minor	0.003	

<b>33.4. Details of Total excavation (RoM) including Topsoil, Overburden, Mining waste, Rejects, etc.</b>	
33.4.1. Total excavation in MTPA	0.02
33.4.2. Total Excavation in M.Cu.m/Annum	0.002
33.4.3. Enter stripping Ratio	01.02
33.4.4. Other information, if any	

**33.5. Mineral Reserves**

Name of Mineral	Proved Reserves	Indicated Reserves	Inferred Reserves	Mineable Reserves	Remarks
STONE GITTI	0.5	0	0	0.3	

33.6. Life of Mine (Years)	
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33.5. Life of mine (years)	10/00
33.6.1. Life of the mine as per approved mining plan	
33.6.2. Life of the mine as per total estimated reserves, if any	
33.6.3. Other information, if any	
<b>59</b>	
<b>33.7. Type and method of Mining Method</b>	
33.7.1. Type of mining	Opencast
33.7.2. Method of mining	Semi-mechanized
33.7.3. Other information, if any	
<b>33.8. Type of blasting, if any, to be adopted</b>	
33.8.1. Type of blasting	-
33.8.2. Mitigation measures for control of blast induced vibrations	-
33.8.3. Other information, if any	
33.9. Whether it is proposed to install beneficiation plant/Coal washery within the mining lease area?	No
33.10. Whether it is proposed to install crusher within the mining lease area?	No

<b>33.11. Dumping strategy</b>			
Description	Area in Ha	Maximum height in m	Remarks
External dump	0	0	0
Internal dump	0	0	0
Topsail dump/ storage	0	0	0

<b>33.12. Topsoil management</b>	
33.12.1. Total Topsoil excavated during the entire life of the mine (in Million Cubic Meter)	0.001
33.12.2. Utilization strategy of topsoil	0
33.12.3. Other information, if any	

<b>33.13. Details of the Quarry/Mine Pit</b>	
33.13.1. Total Quarry Area (Ha)	1
33.13.2. Enter Area of final void (in Hectare)	0.75
33.13.3. Maximum Depth of final void (in meter)	15
33.13.4. Other information, if any	

<b>33.14. Details of Transportation</b>	
33.14.1. Mode of transportation upto pit head	DUMPER
33.14.2. Mode of transportation from pit head to siding/loading	DUMPER
33.14.3. Mode of transport from loading point to consumers	DUMPER
33.14.4. Other information, if any	

<b>33.15. Details of reclamation/post mining land use</b>	
33.15.1. Plantation area (ha)	0.25
33.15.2. Water body in Ha	0.75
33.15.3. Public use in Ha	0
33.15.4. Enter Other uses in Ha	N/A

<b>33.16. Details of DSR; Cluster and Replenishment study</b>	
33.16.1. Whether approved DSR available	Yes
33.16.2. Whether the instant proposal is part of cluster	No

<b>33.17. Production details for expansion / modernization proposals</b>					
<b>Sanctioned Capacity(MTPA) as per</b>					
Financial Year	EC	CTO	Approved Mining Plan	Actual Production	Excess Production

## 35. Impact Prediction

<b>Air Quality Impact Prediction</b>								
<b>Monitoring Location</b>								
Lat	Long	Core/Buffer	Criteria Pollutant	Unit	Baseline Concentration [A]	Predicted incremental value considering worst case stability class [B]	Total GLC [A]+[B]	Prescribed Standard

<b>36. Funds Allocated for Environment Management</b>	
36.1. Funds Allocated for Environment Management (Capital) (in Lakhs)	10.5
36.2. Funds Allocated towards Corporate Environmental Responsibility (in Lakhs)	0.2
36.3. Funds Allocated for Environment Management Plan (EMP) (Recurring per Annum) (in Lakhs)	10.5

<b>Summary of allocation of fund for EMP</b>		
EMPs	Capital Cost (INR)	Recurring Cost per Annum (INR)
Total	N/A	N/A

## Consultant Details

37. Whether QCI/NABET Accredited EIA Consultant engaged?	No
37.1. Reason for not engaging the Consultant	-

## 38. Enclosures

38.1. Upload copy of approved mining plan from the concerned authorities	not applicable.pdf
38.2. Upload copy of District Survey Report	not applicable.pdf
38.3. Upload copy of Replenishment Study Report	not applicable.pdf
38.4. Letter of Intent / Mining Lease	not applicable.pdf
38.5. Implementation of "Sustainable Sand Mining Management Guidelines, 2016" and Enforcement & Monitoring Guidelines for Sand Mining, 2020", in case of sand mining proposals	not applicable.pdf <a href="#">Preview</a>
38.6. Compliance of Honble Supreme Court Judgment dated 02.08.2017 passed in Common Cause vs Union of India writ Petition (C) 114 of 2014.	not applicable.pdf
38.7. Cluster Certificate from state mines and geological department	not applicable.pdf
38.8. Upload Copy of EMP Report.	not applicable.pdf
38.9. Layout Plan showing the components of the project and green belt proposed; general location and specific location of the project along with coordinates	not applicable.pdf
38.10. Upload Additional File File, if any (pdf only)	N/A

## 39. Additional Information

S. No.	Document Name	Remark	Document
1	-	-	krishnpal.pdf <a href="#">Preview</a>

## Undertaking

40.  I hereby give undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be

40. I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to above, I hereby give undertaking that no activity such as change in project layout, construction, expansion, etc. has been taken up without prior EC.

40.1. Name	KRISHNAPAL SINGH SONDHIIYA
40.2. Designation	LEESSEE
40.3. Company	KRISHNAPAL SINGH SONDHIIYA
40.4. Address	ward no. 19, Village - Khedi Kushalpura, District Rajgarh
40.5. Date	10-09-2025

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## कार्यालय तहसीलदार तहसील ब्यावरा जिला राजगढ़ म.प्र.

प्रकरण / प्रति, 1361 / प्रवा. / 2025-26

ब्यावरा दिनांक 9/10/2025



श्रीमान अनुविभागीय अधिकारी महोदय,  
अनुविभाग ब्यावरा जिला राजगढ़ म.प्र.

विषय:-

नवीन खनिज पत्थर उत्खनिपट्टा ग्राम खेडीकुशलपुरा तहसील ब्यावरा के संबंध में।

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उपरोक्त विषयान्तर्गत निवेदन है कि राजस्व दल एवं प्रदूषण बोर्ड भोपालकी टीम खेडीकुशलपुरा प.ह.न. 94 स्थित सर्वे क्रमांक 44, 47 रकबा 0.883, 0.898 हैक्ट, पर स्थित होकर केशर मशीन के आस-पास खेतों की फसल नुकसानी का स्थल निरीक्षण करने मौके पर आये। मौके पर पाया कि सर्वे नं. 44, रकबा 0.883 हैक्ट राजस्व रिकार्ड अनुसार कृष्णपालसिंह पिता मांगीलाल सौंधिया के नाम दर्ज है। जिस पर केशर मशीन स्थापित की गई है। केशर मशीन के दक्षिण में शास.नाला सर्वे नं. 43 तथा पश्चिम खेत 46 रकबा 2.251 कृष्णपालसिंह पिता मांगीलाल सौंधिया के नाम से ही है लेकिन फसल दशरथसिंह पिता नारु जाति सौंधिया द्वारा कब्जा में होकर फसल सोयाबीन बो रखी है। केशर मशीन की दक्षिण में नाले से दुरी 50 मीटर तथा पश्चिम में विवादित खेत से दुरी 28 मी. पायी गयी। उत्तर में प्रधान मंत्री सड़क है तथा पूर्व नाला व उसके बाद नारानसिंह पिता अमरसिंह आदि का खेत है। केशर मशीन सर्वे नं. 44 माईनिंग सर्वे नं. 47 का डायवर्सन नहीं है पडोसी कृषको के कथन लिये गये। रेस्पीटेबल डस्ट सेम्पलर मशीन संख्या एक हवा की बहरव की तरफ व दुसरी मशीन (आर.डी.एस.) हवा विपरीत दिशा में लगाकर देखी गई।

नियमानुसार अग्रिम कार्यवाही हेतु सादर प्रस्तुत।

संलग्न उपरोक्तानुसार

शे.मु.  
प्रतिवेदन मंजरीय  
NGT Bhopal की  
ओर as a joint survey.  
प्रेषित करे। एक प्रत-  
कल. नं. की ओर भेजे।

9/10/25

अनुविभागीय अधिकारी  
अनुविभाग - ब्यावरा

तहसीलदार  
परगना ब्यावरा

मान.

एव जीरी का खेती ल जेन भोपाल के ज. उ. 102/2025 के परिपत्र में -

आज दि. 25/9/2025 को अनुविभागीय अधिकारी मलेहप ब्यावरा,

राज खेती एव <sup>सिंचना</sup> <sup>निर्माण</sup> <sup>काम</sup> भोपाल की टीम, ग्राम खेती मुशकपुरा

प्लॉट-94 में स्थित सर्वे क्र. 44 व 47 पर स्थित केशर मशीन

0.883 0.898

से आस-पास खेतों की फसल बुझाने का स्थल निरीक्षण करने

गोठे पर आये। गोठे पर पाया कि सर्वे नं. 44-0.883 हे. राज खेती सिट

अनुसार कृष्णपाल सिंह पिला मांगीलाल साँधिया के नाम सर्वे है जिस

पर केशर मशीन स्थापित की गई है। केशर मशीन के दक्षिण में शास.

नाला सर्वे नं. 43 तथा पश्चिम में सर्वे नं. 46-2.251 कृष्णपाल

पिला ~~कृष्णपाल~~ मांगीलाल साँधिया के नाम से है लेकिन फसल क्षय सिंह

पिला नारु जाति साँधिया द्वारा कच्चा में लेकर फसल (खोयाबीन) को रखी है।

केशर मशीन की दक्षिण में नाले से इसी 50 मी तथा पश्चिम में

विवादित खेत से इसी 28 मी. पानी गयी। उत्तर में प्रधानमंत्री सड़

है तथा सर्वे से गला व इसके पड़ नारु सिंह पिला अमर सिंह आडि का

खेत है। केशर मशीन सर्वे नं. 44 व माइनिंग सर्वे नं. 47 कृष्णपाल

नकी है। पड़ोसी कृषकों के कथन लिए गये। रेस्पॉन्सिव डस्ट

सेम्पलर मशीन खण्डा एक हवा की पटा की लरु व इसी मशीन

(RDS) हवा के विपरी दिशा में उठाकर देखी गई।

काल: पंचनामा तैयार किया कि सभी

(SOM Bhatta) -  
अनुविभागीय अधिकारी  
अनुविभाग - ब्यावरा

कृष्णपाल सिंह

25/09/2025  
(J. K. Jaiswal)  
Scientist  
RO, MHEB Bhopal

प. 10/25

Prakanya Tiwari  
AE, RO, MPPCB  
Bhopal

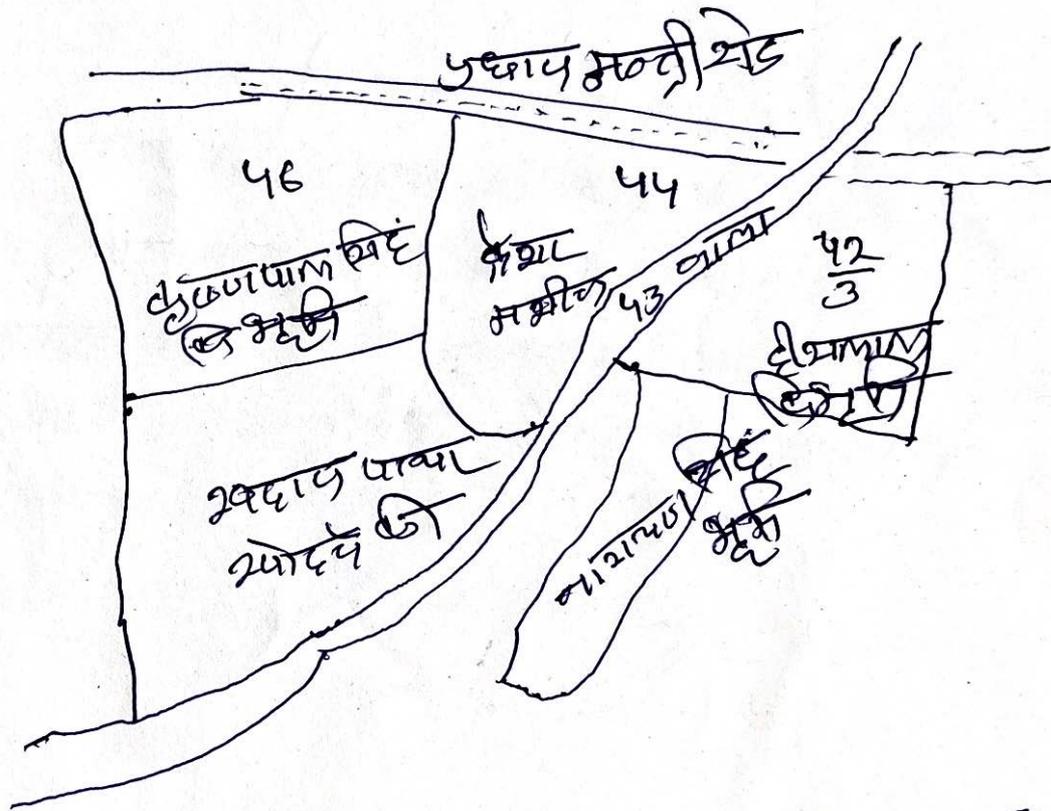
कृष्णपाल

नारायण सिंह  
कृष्णपाल

तहसील...  
परगना ब्यावरा

गडाग्री वाक्या म्मन 63  
 2 वेडी कुशल पुत्रा प. द. 94  
 20 विठ वृत्त-3 म्मन पत्र म्मन ल्मन जिना  
 म्मन म्मन.

उत्तर



गडाग्री वाक्या  
 ल्मन सिटं  
 94

कथन

दि. 25/9/2025

नाम - नारायण सिंह साँधिवा  
 पिताका नाम - अमर सिंह साँधिवा  
 उम्र - 55 वर्ष  
 निवासी - खेडी कुशालपुरा  
 धंधा - कृषि

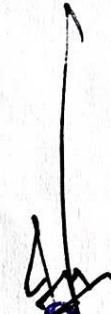
मैं शपथ पूर्वक कथन करता हूँ कि मेरा नाम नारायण सिंह पिता अमर सिंह साँधिवा नि. खेडी कुशालपुरा का निवासी हूँ। मेरा खेत सर्वे क्र. 44 (केशर मशीन) से दक्षिण पूर्व दिशा में है जिस पर सोयाबीन फसल बोई है जो केशर मशीन वाली भूमि सर्वे 44 से लगभग 50 मी. दूर है। मोड़ पर सोयाबीन फसल केशर मशीन इस्ट से बकराव नहीं हुई है।

कल: कथन करता हूँ जो कि सच है

समय - 2:45 PM.

हस्ता. कथक

नारायण सिंह

  
 तहसीलदार  
 परगना ब्यावरा

कथन

65

नाम - हीरालाल ~~मैथिल~~ मेहर

दि. 25/9/2025

पिता का नाम - रामचरण मेहर

उम्र - 55 वर्ष

निवासी - खेड़ी कुशलपुरा

धंधा - कृषि

मैं शपथ पूर्वक कथन करता हूँ कि मेरा नाम हीरालाल पिता रामचरण धारि मेहर है मैं ग्राम खेड़ी कुशलपुरा का निवासी हूँ। मेरा खेत सर्वे नं 42/3 0.333 है। केशर मशीन वाली भूमि से पूर्व में स्थित है जो लगभग 50 मीटर दूरी पर है। जिस पर सोयाबीन कुसल बोई गई है। जो केशर मशीन की डस्ट से खराब नहीं हुई है।

अतः कथन कर्ता हूँ जो सत्य है।

समय - 2.50 PM.

हस्ता कृषक

हीरालाल

तहसीलदार  
प्रसगना ब्यावरा

# कार्यालय कलेक्टर (खनिज-शाखा) जिला राजगढ़ (म.प्र.)

क्रमांक/१११ /खनिज-शाखा/2025

राजगढ़/दिनांक/ 29 /09 /2025

प्रति,

अनुविभागीय अधिकारी  
अनुभाग ब्यावरा तह. ब्यावरा  
जिला राजगढ़ (म.प्र.)



विषय:- ग्राम खेडीकुशलपुरा तह. ब्यावरा जिला राजगढ़ मे स्वीकृत खनिज पत्थर उत्खनि पट्टा की जांच के संबंध में ।

उपरोक्त विषयांतर्गत प्रतिवेदित है कि दिनांक 25.09.2025 को खनि निरीक्षक जिला राजगढ़ द्वारा ग्राम खेडीकुशलपुरा तह. ब्यावरा जिला राजगढ़ की निजी भूमि सर्वे न. 44, 47 रकवा 1.000 हैक्टे. क्षेत्र पर श्री कृष्णपाल सिंह सौधिया पिता मांगीलाल नि. ग्राम खेडीकुशलपुरा को स्वीकृत खनिज पत्थर वास्ते क्रेशर गिट्टी उत्खनि पट्टा क्षेत्र का निरीक्षण किया गया । मोक़े पर स्वीकृत उत्खनि पट्टा के खदान क्षेत्र मे वर्षा का पानी भरा पाया गया जिसके कारण खदान के गढ्ढे की मेपाईश (नाप) नही की जा सकती है।

प्रतिवेदन अग्रिम कार्यवाही हेतु सादर प्रेषित है।।

संलग्न :- खनि निरीक्षक का प्रतिवेदन

  
प्रभारी अधिकारी  
खनिज-शाखा  
जिला राजगढ़ (म.प्र.)  
जिला राजगढ़

**67**  
निरीक्षण प्रतिवेदन

प्रति,

प्रभारी अधिकारी  
खनि-शाखा  
जिला राजगढ़ (म.प्र.)

विषय:- ग्राम खेडीकुशलपुरा तह. ब्यावरा जिला राजगढ़ मे स्वीकृत खनिज पत्थर उत्खनि पट्टा की जांच के संबंध में ।

उपरोक्त विषयांतर्गत प्रतिवेदित है कि दिनांक 25.09.2025 को मेरे द्वारा ग्राम खेडीकुशलपुरा तह. ब्यावरा जिला राजगढ़ की निजी भुमि सर्वे न. 44, 47 रकवा 1.000 हैक्टे. क्षेत्र पर श्री कृष्णपाल सिंह सौधिया पिता मांगीलाल नि. ग्राम खेडीकुशलपुर को स्वीकृत खनिज पत्थर वास्ते क्रेशर गिट्टी उत्खनि पट्टा क्षेत्र का निरीक्षण किया गया । मोकें पर स्वीकृत उत्खनि पट्टा के खदान क्षेत्र मे वर्षा का पानी भरा पाया गया जिसके कारण खदान के गढ्ढे की मेपाईश (नाप) नही की जा सकती है।

प्रतिवेदन अग्रिम कार्यवाही हेतु सादर प्रेषित ।

  
खनि निरीक्षक  
जिला राजगढ़ (म.प्र.)  
25/9/25



**REGIONAL OFFICE  
M.P POLLUTION CONTROL BOARD  
Paryawaran Parisar, E-5, Arera Colony, Bhopal (M.P)**

**AIR ANALYSIS REPORT**

Report No. :- 2486 (A-B)/September/2025  
Sample From :- M/S KrishnaPal Sondia Pari Stone Crusher Village Khedi  
Kushalpura, Serve No. 444, Tehsil- Biora, District- Rajgarh.

S. No.	Description of sample	Date of collection	Collected by	Date of receipt	Date of analysis
1	Ambient Air Monitoring in Winward Direction	25.09.2025 & 26.09.2025	Mr. J.K. Rajoriya (Scientist) & Mr. Anil Uikey (FA) Regional Office, M. P. Pollution Control Board, Bhopal	27.09.2025	27.09.2025
2	Ambient Air Monitoring Leaward Direction			27.09.2025	27.09.2025

**AIR MONITORING RESULT**

S. No.	Parameters	Unit	Result 1	Result 2
1.	PM-10	$\mu\text{g}/\text{m}^3$	63.58	53.60
2.	NO <sub>x</sub>	$\mu\text{g}/\text{m}^3$	6.5	6.1
3.	SO <sub>2</sub>	$\mu\text{g}/\text{m}^3$	BDL	BDL

Remark- Analyze at Central Laboratory MPPCB, Bhopal

  
Analysed By

  
Checked by

  
Chemist

  
Authorized Signature

**VAKALATNAMA**  
 [Rule 4(1) of the Rules framed under Advocates Act, 1961]  
**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**ORIGINAL APPLICATION 102/2025**  
**CENTRA ZONAL BENCH**

**IN THE MATTER OF:****LAKHAN SINGH**.....**APPLICANT**

VERSUS

**STATE OF M.P. & ORS.**.....**RESPONDENT**

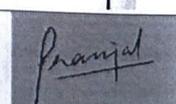
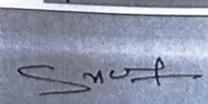
I **Brajesh Sharma , Regional Officer Bhopal , MPPCB** named below do hereby appoint, engage, and authorize advocate(s) named below to appear, act and plead as aforesaid case proceedings which shall include application for restoration, setting aside of ex- party orders, corrections, modifications, review and recall of orders passed in these proceedings, in this court or any other court in which the same may be tried/ heard/proceeded and also in appellate. Revisional and executing court in respect of proceedings arising from this case/ proceedings as per agreed terms and conditions and authorize him/them to sign and file pleadings, appeals, cross objections, applications, affidavit or other documents as may be deemed necessary for the proper prosecution/defence of the case in all its stages and also agree to ratify and confirm act done by him/them as if done by me.

In witness whereof i/we do hereunto set my/our hand to the presents, the contents of which have been duly understood by me /us this **11.10.2025 at Bhopal.**

## PARTICULARS OF EACH PARTY EXECUTING VAKALATNAMA

Name	Registered Address	E-Mail Add & Telephone (If any)	Status in case	Signature
<b>Brajesh Sharma , Regional Officer Bhopal , MPPCB</b>	E5, Arera Colony Paryawaran Parisar Regional Office MPPCB Bhopal - 462016	9893002888 romppcb_bpl@rediff.com	Officer-in-Charge	 <b>Regional Officer M P Pollution Control Board BHOPAL</b>

Accepted

Name & Enrollment. No.	Address (If any) E-Mail Add.	Telephone (If any)	Full Signature
PARUL BHADORIA 1587-2012	parul.bhadoria04@gmail.com	8085977111	
PRANJAL PANDEY MP 2881-2021	advocatepranjalpandey@gmail.com	9340657120	
SHIVAM DWIVEDI MP 3857-2023	advshivamdivedi20@gmail.com	8878471359	

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**JCR in OA 102-2025 Lakhan Singh Vs State of MP.ors vide order dated 11.08.2025**

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**From :** Legal Cell <legalcell.pcb@mp.gov.in> Mon, Oct 13, 2025 11:50 AM  
**Subject :** JCR in OA 102-2025 Lakhan Singh Vs State of MP.ors vide order dated 11.08.2025  1 attachment  
**To :** ayuships@gmail.com  
**Cc :** parul bhadoria04 <parul.bhadoria04@gmail.com>, harnengt <harnengt@gmail.com>, advshivamdwwivedi20 <advshivamdwwivedi20@gmail.com>, bs24465 <bs24465@gmail.com>

Madam/Sir

Please find enclosed copy of Joint Committee Report filed by MPPCB in Original Application No. 102/2025 (CZ) Lakhan Singh Vs State of MP.ors vide order dated 11.08.2025. This mail may be treated as proof of service.

Regards  
Legal Section  
MP PCB

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 **JCR OA 102-2025 dated 11.10.2025.pdf**  
6 MB

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